

(2010) 12 P&H CK 0588

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 11659 of 2010

Inder Pal and Others

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 06-12-2010

Acts Referred:

Constitution of India, 1950 — Article 226, 227

Citation : (2010) 12 P&H CK 0588

Hon'ble Judges : Ajai Lamba, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Ajai Lamba, J

1. This petition has been filed under Article 226/227 of the Constitution of India, praying for issuance of a writ in the nature of certiorari, quashing selection of Respondent Nos. 7 to 95. The petition further prays for issuance of a writ in the nature of mandamus directing the official Respondents to retain the Petitioners on the post they are presently working.

2. In the writ petition, the Petitioners rely on Annexure P-2 to P-13 to say that they have experience of serving the official

3. Letters of appointment have been placed on record by way of Civil Miscellaneous No. 15394 of 2010 which indicate that the Petitioners are employees of a private establishment.

4. So far as allegations are concerned, perusal of Para 3 to 5 of the petition does not indicate any specific ground having been taken in regard to the alleged illegal action of the Respondents. The petition has been filed without any proper foundation and particulars.

5. Faced with such situation, learned counsel wants to withdraw the petition so as to file a better petition with complete particulars.

6. Dismissed as withdrawn with liberty as prayed for.